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Government of India  
Ministry of Finance  
(Department of Revenue)

Notification No. 8 / 2009-Customs (N.T.)

New Delhi, dated the 6<sup>th</sup> January, 2009.  
16 Pausa, 1930 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on:-

- (i) the Commissioner of Customs (Export), New Custom House, New Delhi;
- (ii) the Commissioner of Customs, Customs Commissionerate, Jaipur;
- (iii) the Commissioner of Customs, Custom House, Kandla;
- (iv) the Commissioner of Customs (Export), Custom House, JNPT, Nhava Sheva;
- (v) the Commissioner of Customs (Export), Custom House, Chennai; and
- (vi) the Commissioner of Customs and Central Excise, Hyderabad - II, Hyderabad,

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s Skipper Electricals India Limited, F-667-668, RIICO Industrial Area, Phase-II, Bhiwadi and others issued vide, F.No. 840/JPR/19-XXI/2007, dated the 13<sup>th</sup> August, 2008, by the Additional Director General, Directorate of Revenue Intelligence, Delhi Zonal Unit, New Delhi.

[F.No. 437/62/2008-Cus.IV]

(M.M.Parthiban)

Director (Customs) to the Government of India